

B-2

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 69/241-244/NCLT/AHM/2017

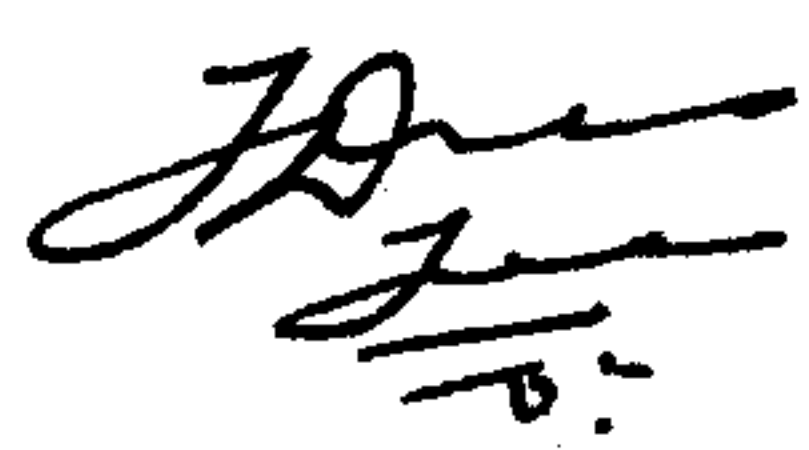
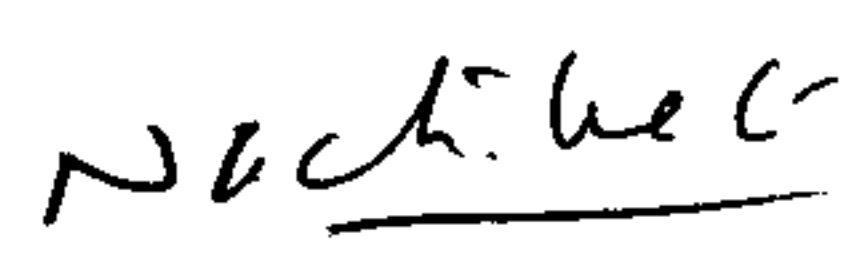
Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018**

Name of the Company: Bharat P. Raut & Ors.
V/s.
Madhu Silica Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-244 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Saurabh N. Soparkar	Sr. Adv.	Respondent	
2.	Jaimin R. Dave	Advocate	Respondent	
	Nachiket Dave	Adv.	Petitioner	

ORDER

Learned Advocate Mr. Nachiket Dave present for Applicant. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Dave i/b Learned Advocate Mrs. Swati Soparkar present for Respondents.

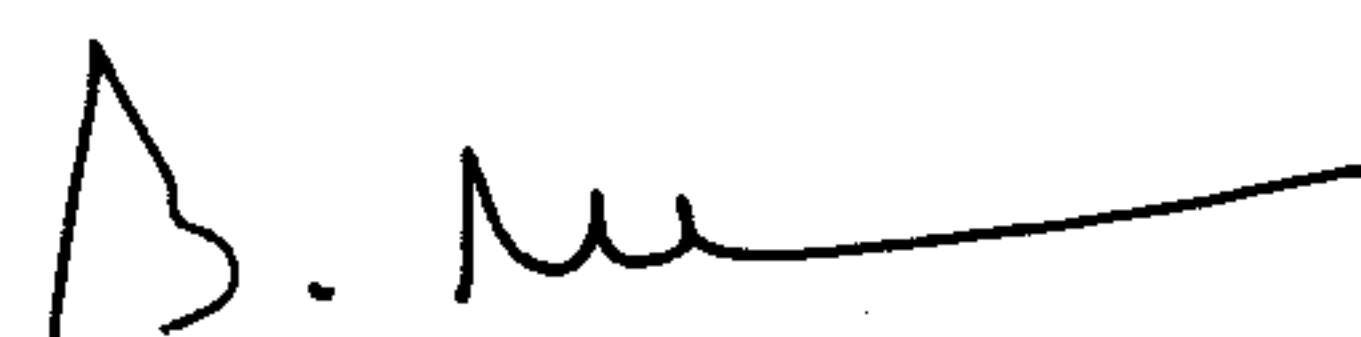
Two Sealed covers opened in open Court.

Valuer filed a sealed cover on 15.12.2017 containing letter dated 07.12.2017 addressed to Bharat P Raut (Petitioner no. 1) and Madhu Silica Pvt Ltd (Respondent no. 1).

Valuer also filed another sealed cover on 19.12.2017 containing ^{letter} wherein it is stated that valuation analysis will be completed by 25.01.2018.

Original petitioner filed IA 36/2018 and it is pending.

List the matter on 14.02.2018 for report of the valuer.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of January, 2018.